

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 672
TO BE ANSWERED ON 22ND JULY, 2026

OPERATION OF FOODGRAIN STORAGE FACILITIES

672. SHRI AMRA RAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a): the details of terms and conditions prescribed for the tenders awarded for the operation of foodgrains storage facilities in 134 locations;
- (b): the list of the companies to whom tenders have been awarded;
- (c): whether these companies will undertake the procurement of foodgrains at MSP and be responsible for making foodgrains available for distribution; and
- (d): the details of work likely to be assigned to the employees and officers working in the Food Corporation of India warehouses?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a): The terms and conditions prescribed for tenders awarded under Hub & Spoke Phase-I (DBFOT & DBFOO) and Hub & Spoke Phase-II (DBFOO) are enclosed as **Annexure-I**.
- (b): The list of companies to whom tenders have been awarded under Hub & Spoke Phase-I (DBFOT & DBFOO) and Hub & Spoke Phase-II (DBFOO) is enclosed as **Annexure-II**.
- (c): No Sir.
- (d): In this regard, it is submitted that officers/officials up to the level of Manager, belonging to the Depot, Quality Control and Movement cadres, are ordinarily posted in the depots. The nature of work performed by the officers/officials of the aforesaid cadres is enclosed herewith as **Annexure-III**.

Annexure referred to in the reply to Part (a) of Unstarred Question No. 672 in the Lok Sabha on 22.07.2026.

TERMS AND CONDITIONS OF RFP : DBFOT - PHASE-I

The Financial Quote shall be the Fixed Storage Charge, in Rupees per MT per year, for the Locations under the Project of total capacity of 3.5LMT as required by the Bidder for implementing the Project and payable by the Authority as per the terms and conditions of this RFP and provisions of the Concession Agreement. **The Bidder shall submit only one Qualification Proposal and Financial Proposal for all the Locations under Project.** The financial proposal shall be submitted for the entire Project as per Appendix-I and available on the portal as per the directions contained therein.

Opening and evaluation of Financial Proposal: Financial Proposal shall be the Financial Quote in form of Fixed Storage Charges in Rupees per MT per year for each Location under the Project, required by the Bidder for implementing the Project ("**Financial Proposal**"). Weighted average of the Fixed Storage Charge per MT per year for the Project will be used as evaluation matrix in selection of Preferred Bidder pursuant to the e-Reverse Auction Process. However, payments of Fixed Charge for each Location will be made on the basis of achievement of COD for that respective Location under Project. Bidders whose Technical Bid is found responsive and Qualified, shall be shortlisted for the e-Reverse Auction Process (i.e. the Eligible Bidders) as per the Clause 3.6 of this RFP. The Eligible Bidders selected for the participation in the e-Reverse auction and shall follow the process as specified in the Appendix VIII: Tender Cum Auction (e-Reverse Auction / e-Forward Auction) in Govt. eProcurement System of NIC (GePNIC©); Instructions to Bidders. The Bidder shall be evaluated pursuant to the e-Reverse auction process with the lowest weighted average Fixed Storage Charge per MT per year being declared as the Selected Bidder. It must be noted that the percentage difference between the Weighted Average Fixed Storage Charge per MT per year provided in the Financial Proposal and the Weighted Average Fixed Storage Charge per MT per year provided in the e-Reverse Auction Process shall be used to calculate the Fixed Storage Charges per MT per Year for each Location within the Project.

For determining the eligibility of Bidder the following shall apply:

- a) The Bidder may be a single entity or a group of entities (the “**Consortium**”), coming together to implement the Project. However, no Bidder applying individually or as a member of a Consortium, as the case may be, can be member of another Bidder. The term Bidder used herein would apply to both a single entity and a Consortium
- b) Bidder may be a natural person, private entity, Government-owned entity or any combination of them with a formal intent to enter into a Joint Bidding Agreement or under an existing agreement to form a Consortium. A Consortium shall be eligible for consideration subject to the conditions set out in Clause 2.2.9

As part of the Qualification Proposal, the Bidders have to fulfil the following conditions:

- I. **Technical Capacity:** For demonstrating technical capacity and experience (the “Technical Capacity”), the Bidder shall, over the past 5 (five) financial years preceding the Bid Due Date have:
 - a. paid for, or received payments for, construction of Eligible Project(s) as specified in Clause 3.3.3; and/ or
 - b. paid for development of Eligible Project(s) as specified in Clause 3.3.2; and/ or
 - c. collected and appropriated revenues from Eligible Project(s) as specified in Clause 3.3.4,

such that the sum total of the above is more than 100% of the Estimated Project Cost of the Project as mentioned in Clause 1.1.1 (the “**Threshold Technical Capacity**”).

- II. **Financial Capacity:** The Bidder shall have a minimum Net Worth (the “Financial Capacity”) of 25% (Twenty five percent) of the total Estimated Project Cost for Project (refer clause 1.1.1) at the close of the preceding financial year.

In case of a Consortium, the combined Technical Capacity and Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, for a period of 2 (two) years from the date of commercial operation of the Project, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement.

O&M Experience: In the event that the Bidder does not have the requisite O&M experience, it shall either enter into an agreement, for a period of 5 (five) years from COD, with an entity having the aforesaid experience relating to the performance of O&M obligations, or engage experienced and qualified personnel for discharging its O&M obligations in accordance with the provisions of the Concession Agreement, failing which the Concession Agreement shall be liable to termination.

In case of a Consortium, the combined Technical Capacity and Net Worth of those Members, who undertake to have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, for a period of 2 (two) years from the commercial operation date of the Project, hold equity share capital not less than (i) 26% (twenty six per cent) of the subscribed and paid up equity of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement..

Silos with Container Depot (Hub Silos) and without Container Depot (Spoke Silos) are to be constructed on FCIs land. Further requirement of the Project are provided in the Draft Concession Agreement.

The Bidder shall provide with its Bid, to be submitted as per the format at Appendix I, complete with its Annexes, the following:

- (a) certificate(s) from its statutory auditors¹ or its respective client(s) stating the payments made/ received or works commissioned, as the case may be, during the past 5 (five) years in respect of the projects submitted for evaluation of Technical Capacity as per Clause 0 (I) ; In case a particular job/ contract has been jointly executed by the Bidder (as part of a consortium), it should further support its claim for the share in work done for that particular job/ contract by producing a certificate from its statutory auditor or from the respective client ; and
- (b) certificate(s) from its statutory auditors specifying the net worth of the Bidder, as per the Specified requirement, and also specifying that the methodology adopted for calculating such net worth conforms to the provisions of this Clause 2.2.7(b). For the purposes of this RFP, net worth (the "**Net Worth**") shall mean the sum of subscribed and paid up equity and reserves from which shall be deducted the sum of revaluation reserves, miscellaneous expenditure not written off and reserves not available for distribution to equity shareholders. For entities other than companies, the Net Worth shall mean assets net of liabilities and calculated as per applicable accounting standards.

The Bidder shall upload online scanned copies of the certificates as specified above along with the Bid while the original physical document shall be submitted within 3 working days from the Bid Due Date, failing which the Bidder shall be summarily rejected.

Selection of Bidder : Subject to the provisions of Clause 2.16, the Bidder whose Bid is adjudged as responsive in terms of Clause 3.2.1, would be evaluated to assess their Technical Capacity and Financial Capacity. Bidders qualifying on Technical Capacity and Financial Capacity shall be the Technically Qualified Bidders, subject to their Bids being responsive as per the Clause 3.2. 3.6.2. The Financial Proposal will be opened only for the “Technically Qualified” Bidders. In case there is one (1) Technically Qualified Bidders, there shall be no e-Reverse Auction Process and the Authority reserves the right to award based on the Financial Proposal of the Technically Qualified Bidders. If the Technically Qualified Bidder are [2] or more, e-Reverse Auction Process between the Qualified bidders would be undertaken. 3.6.3. The Bidders selected for the participation in the e-Reverse Auction Process shall follow the process as specified in the Appendix VIII: Tender Cum Auction (eReverse Auction / e-Forward Auction) in Govt. eProcurement System of NIC (GePNIC©); Instructions to Bidders. The Bidder with lowest Weighted Average Fixed Storage Charge at the end of e-Reverse Auction Process shall be declared as the Selected Bidder “the “Selected Bidder”). For avoidance of doubt, in case no e-Reverse Auction is undertaken pursuant to Clause 3.6.2 or in case e-Reverse Auction Process is undertaken with no reduction proposed by any of the bidders, the Authority in its discretion may declare the Qualified Bidder with lowest Weighted Average Fixed Storage Charge per MT per Year as the Selected Bidder and in the event that two or more Technically Qualified Bidders quote the same Weighted Average Fixed Storage Charge (the “Tie Bidders”), all such Technically Qualified Bidders being the Lowest Bidder, the Authority shall identify the Selected Bidder by draw of lots, which shall be conducted, with prior notice, in the presence of the Tie Bidders who choose to attend.”

It is further clarified that one Bidder either individually, or through a consortium or through its associate can be awarded a maximum of 1 Project. The Financial Proposal of the Selected Bidder in Project 1 shall not be opened either individually, or through a consortium or through its associate for the Project 2 (RFP No. Silos15/14/1/Project2, Project 3 (RFP No. Silos15/14/1/Project3) and Page46 Project 4 (RFP No. Silos15/14/1/Project4). In case a scenario arises that there are no Bidders available for the other Projects, then the selection process for those project shall be cancelled and the same may be retendered at the discretion of the Authority. For illustration, consider 4 Projects (P1, P2, P3 and P4) with a total of 4 Qualified Bidders (A1, A2, A3 and A4) for each Project. Suppose, for P1, A1 is the Selected Bidder pursuant to the e-Reverse Auction process, then the Financial Bid of A1 shall not be opened for P2, P3 and P4. Similar process shall be undertaken for the subsequent Projects. In case, for a Project there is 1 Bidder, then there shall be no e-Reverse Auction Process and the Authority reserves the right to award based on the Financial Proposal of the Qualified Bidders. Also, there may be a scenario wherein there are no Bidders available for the other projects, then the project shall be cancelled and may be retendered at the discretion of the Authority

TERMS AND CONDITIONS OF RFP : DBFOO - PHASE-I

Opening and evaluation of Qualification Proposal: Qualification Proposal shall consist of all Appendices, Annexures and other supporting documents ("Qualification Proposal") as stated under clause 2.11 that the Bidder is required to submit as part of the Bid. The Bidders shall be required to meet the criteria mentioned in the RFP for undertaking the Project. Financial Proposal of only those Bidders shall be opened, whose Bid is responsive as per Clause 3.2 and whose Qualification Proposal meets the criteria, as set out in this RFP.

• PART 2: Opening and evaluation of Financial Proposal:

Financial Proposal shall be the Financial Quote in form of Single Fixed Storage Charges in Rupees per MT per year for the entire Project, required by the Bidder for implementing the Project ("Financial Proposal") and will be used as evaluation matrix in selection of Selected Bidder. However, payments of Fixed Charge for each location will be made on the basis of achievement of COD for that respective location under the Project. The Bidder who quotes the lowest Fixed Storage Charge per MT per year for the entire Project shall be declared as the Selected Bidder.

Under the Financial Proposal, Bidders are required to provide a single Financial Quote in form of Fixed Storage Charge in Rupees per MT per year, for the entire Project of total capacity of ____ LMT required by the Bidder for implementing the Project ("Financial Quote"). The Fixed Storage Charge, in Rupees per MT per year for the entire Project, to be quoted by the Bidder, will be applicable for the first financial year of operation ("Base Year") on the locations in the Project achieving COD. The Fixed Storage Charge is payable by the Authority as per the terms of Concession Agreement. The Project shall be awarded to the Bidder who quotes the Lowest Fixed Storage Charge per MT per year for the entire Project. In this RFP, the term "Lowest Bidder" shall mean the Bidder who has quoted the Lowest Fixed Storage Charge per MT per year for the entire Project. In addition to the Fixed Storage Charges, the Authority shall pay Variable Charges and Handling Charges to the Concessionaire as per the terms of the Concession Agreement. The Storage and Handling Charges shall be revised annually with effect from April 1st every year, as per the terms of the Concession Agreement. It is further clarified that only the Fixed Storage Charge per MT per year for the entire Project quoted by the Bidder shall be considered for assessing the Financial Quote.

For determining the eligibility of Bidder the following shall apply:

(a) The Bidder may be a single entity or a group of entities (the "Consortium"), coming together to implement the Project. However, no Bidder applying individually or as a member of a Consortium, as the case may be, can be member of another Bidder. The term Bidder used herein would apply to both a single entity and a Consortium

b) Bidder may be a natural person, private entity, Government-owned entity or any combination of them with a formal intent to enter into a Joint Bidding Agreement or under an existing agreement to form a Consortium. A Consortium shall be eligible for consideration subject to the conditions set out in Clause 2.2.9.

As part of the Qualification Proposal, the Bidders have to fulfil the following conditions: I. Technical Capacity: Deleted II. Financial Capacity: The Bidder shall have a minimum Net Worth (the "Financial Capacity") of 25% (Twenty five percent) of the total Estimated Project Cost (refer Clause 1.1.1) at the close of the preceding financial year. In case of a Consortium, the combined Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, for a minimum period of 2 (two) years from the date of commercial operation of the Project (COD), hold equity share capital of not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement. 2.2.4. Experience: Construction Experience: The Bidder shall have requisite Construction Experience. In the event that the Bidder does not have the requisite Construction experience, it shall either enter into a formal agreement, with an entity having requisite experience pertaining to the Concessionaire's construction obligations as provided in the Concession Agreement, failing which, the Concession Agreement shall be liable to termination. O&M Experience: The Bidder shall have requisite O&M Experience. In the event that the Bidder does not have the requisite O&M experience, it shall either enter into an agreement, for a period of 5 (five) years from COD, with an entity having the experience relating to the performance of O&M obligations, or engage experienced and qualified personnel for discharging its O&M obligations in accordance with the provisions of the Concession Agreement, failing which, the Concession Agreement shall be liable to termination. 2.2.5. In case of a Consortium, the combined Net Worth of those Members, who undertake to have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, for a period of 2 (two) years from the commercial operation date of the Project (COD), hold equity share capital not less than (i) 26% (twenty six per cent) of the subscribed and paid up equity capital of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement.

Selection of Bidder : Subject to the provisions of Clause 2.16, the Bidder whose Bid is adjudged as responsive in terms of Clause 3.2.1, would be evaluated to assess their Financial Capacity. Subject to their Bids being responsive as per Clause 3.2, Bidders qualifying on the criterion of Financial Capacity shall be the Technically Qualified Bidders. 3.6.2. The Financial Proposal will be opened only for the “Technically Qualified” Bidders. Amongst the Technically Qualified Bidders, the Bidder who quotes the lowest Fixed Storage Charge shall be declared as the Selected Bidder (the “Selected Bidder”). 3.6.3. In the event that two or more Technically Qualified Bidders quote the same Fixed Storage Charge (the “Tie Bidders”), the Authority shall identify the Selected Bidder from amongst the Tie Bidders by draw of lots, which shall be conducted, with prior notice, in the presence of the Tie Bidders who choose to attend. 3.6.4. (a) If the lowest bid received is unreasonable or it is unacceptable on the ground of being too high/low, the Authority reserves the right to seek justification of such bid from the lowest bidder. If the bid is considered Page 43 unreasonable, the Authority in its discretions may not accept such Financial Proposal and may annul the Bidding Process. (b) In the event that the Lowest Bidder withdraws or is not selected for any reason in the first instance (the “first round of bidding”), the Authority may invite all the remaining Technically Qualified Bidders to revalidate or extend their respective Bid Security, as necessary, and match the Financial Quote of the aforesaid Lowest Bidder (the “second round of bidding”). If in the second round of bidding, only one Technically Qualified Bidder matches the Lowest Bidder, it shall be the Selected Bidder. If two or more Technically Qualified Bidders match the said Lowest Bidder in the second round of bidding, then the Technically Qualified Bidder whose Financial Quote was lower as compared to the other Bidder(s) in the first round of bidding shall be the Selected Bidder. For example, if the third and fifth Lowest Qualified Bidders in the first round of bidding offer to match the said Lowest Bidder in the second round of bidding, the said third Lowest Qualified Bidder shall be the Selected Bidder. 3.6.5. In the event that no Technically Qualified Bidder offers to match the Lowest Bidder in the second round of bidding as specified in Clause 3.6.4 (b), the Authority may, in its discretion, annul the Bidding Process.

TERMS AND CONDITIONS OF RFP : DBFOO : PHASE-II

Under the Qualification Proposal, the Bidders would be required to furnish all the information to fulfill the Financial Capacity specified in this RFP. Only those Bidders that are qualified in conformity with Clause 3.2, 3.5 and 3.6.1 shall have their Financial Proposals opened. The Financial Proposals of all the Bidders not satisfying the Financial Capacity shall not be opened.

1.2.9. Under the Financial Proposal, Bidders are required to provide a single Financial Quote in form of Fixed Storage Charge in Rupees per MT per year, for the entire Project of total capacity of 1.00 LMT required by the Bidder for implementing the Project ("Financial Quote"). The Fixed Storage Charge, in Rupees per MT per year for the entire Project, to be quoted by the Bidder, will be applicable for the first financial year of operation ("Base Year") on the locations in the Project achieving COD. The Fixed Storage Charge is payable by the Authority as per the terms of Concession Agreement. The Project shall be awarded to the Bidder who quotes the Lowest Fixed Storage Charge per MT per year for the entire Project. In this RFP, the term "Lowest Bidder" shall mean the Bidder who has quoted the Lowest Fixed Storage Charge per MT per year for the entire Project. In addition to the Fixed Storage Charges, the Authority shall pay Variable Charges and Handling Charges to the Concessionaire as per the terms of the Concession Agreement. The Storage and Handling Charges shall be revised annually with effect from April 1st every year, as per the terms of the Concession Agreement. It is further clarified that only the Fixed Storage Charge per MT per year for the entire Project quoted by the Bidder shall be considered for assessing the Financial Quote.

As part of the Qualification Proposal, the Bidders have to fulfil the following conditions: I. Technical Capacity: Deleted II. Financial Capacity: The Bidder shall have a minimum Net Worth (the "Financial Capacity") of 25% (Twenty five percent) of the total Estimated Project Cost (refer Clause 1.1.1) at the close of the preceding financial year. OR An AIF may also qualify on the basis of minimum investible funds (i.e. immediately available funds for investment and callable capital, net of estimated expenditure for administration and management of the fund) subject to the limits of investment in a single investee entity (in the relevant jurisdiction for or the maximum permissible investment limit for an AIF) (as per the Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012, as may be amended from time to time), as applicable ("Available Capital for Investment" or "ACI"). In case of an AIF using ACI, ACI would be considered as per the certificate issued by statutory auditor (or such other certificate as filed with the regulator in the relevant jurisdiction) not older than 3 (three) months prior to the Bid Due Date. The Bidder should have ACI which is 25% of the total Estimated Project Cost (refer Clause 1.1.1) at the close of the preceding financial year.

Experience: Construction Experience: The Bidder shall have requisite Construction Experience. In the event that the Bidder does not have the requisite Construction experience, it shall either enter into a formal agreement, with an entity having requisite experience pertaining to the Concessionaire's construction obligations as provided in the Concession Agreement, failing which, the Concession Agreement shall be liable to termination. This formal agreement is required to be submitted prior to issuance of LOC (Letter of Commencement). It is to be noted that the experience of Construction of any infrastructure sector may be considered. O&M Experience: The Bidder shall have requisite O&M Experience. In the event that the Bidder does not have the requisite O&M experience, it shall either enter into an agreement, for a period of 5 (five) years from COD, with an entity having the experience relating to the performance of O&M obligations, or engage experienced and qualified personnel for discharging its O&M obligations in accordance with the provisions of the Concession Agreement, failing which, the Concession Agreement shall be liable to termination. This formal agreement is required to be submitted prior to Commercial Operations Date. 2.2.5. In case of a Consortium, the combined Net Worth or ACI, as applicable, of those Members, who undertake to have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, for a period of 2 (two) years from the commercial operation date of the Project (COD), hold equity share capital not less than (i) 26% (twenty six per cent) of the subscribed and paid up equity capital of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement.

The Bidder shall provide with its Bid, to be submitted as per the format at Appendix I, complete with its Annexures, the following: (a) Deleted (b) certificate(s) from its statutory auditors², specifying the net worth of the Bidder, as per the Specified requirement, and also specifying that the methodology adopted for calculating such net worth conforms to the provisions of this Clause 2.2.7(b). For the purposes of this RFP, net worth (the "Net Worth") shall mean the sum of subscribed and paid-up equity share capital and reserves from which shall be deducted the sum of revaluation reserves, miscellaneous expenditure not written off and reserves not available for distribution to equity shareholders. For entities other than companies, the Net Worth shall mean assets net of liabilities and calculated as per applicable accounting standards.

For Alternate Investment Funds, Net Worth shall mean the ACI as defined in Clause 2.2.3. The Bidder shall upload online scanned copies of the certificates as specified above along with the Bid while the original physical document shall be 2 In jurisdictions that do not have statutory auditors, the firm of auditors (Chartered Accountant) which audits the annual accounts of the Bidder may provide the certificates required under this RFP submitted within 3 working days from the Bid Due Date, failing which, the Bidder shall be summarily rejected.

A Bidder, including any Consortium Member or Associate, should, in the last 3 (three) years, have neither failed to perform any contract, as evidenced by judicial pronouncement or arbitral award against the Bidder, Consortium Member or Associate, as the case may be, nor have been expelled from any project or contract by any public entity or have had any contract terminated by any public entity for breach of contract by such Bidder, Consortium Member or Associate. Provided further that in case of Rail siding Silo PPP projects awarded by Authority whose contract(s) had been terminated by the Authority solely on account of nonprocurement or non-availability of land and there have been no judicial pronouncement or arbitral award against the Bidder, Consortium Members or their Associates, as the case may be, may be excluded from the purview of this Clause at the discretion of the Authority. Bidder, including any Consortium Member or Associate, shall provide details of such project along with the reference details of the termination notice issued by the concerned authority and any judicial pronouncement or arbitral award passed in respect thereof.

Selection of Bidder : Subject to the provisions of Clause 2.16, the Bidder whose Bid is adjudged as responsive in terms of Clause 3.2.1, would be evaluated to assess their Financial Page 42 Capacity. Subject to their Bids being responsive as per Clause 3.2, Bidders qualifying on the criterion of Financial Capacity shall be the Technically Qualified Bidders. 3.6.2. The Financial Proposal will be opened only for the “Technically Qualified” Bidders. Amongst the Technically Qualified Bidders, the Bidder who quotes the lowest Fixed Storage Charge shall be declared as the Selected Bidder (the “Selected Bidder”). 3.6.3. In the event that two or more Technically Qualified Bidders quote the same Fixed Storage Charge (the “Tie Bidders”), the Authority shall identify the Selected Bidder from amongst the Tie Bidders by draw of lots, which shall be conducted, with prior notice, in the presence of the Tie Bidders who choose to attend. 3.6.4. (a) Deleted (b) In the event that the Lowest Bidder withdraws or is not selected for any reason in the first instance (the “first round of bidding”), the Authority may invite all the remaining Technically Qualified Bidders to revalidate or extend their respective Bid Security, as necessary, and match the Financial Quote of the aforesaid Lowest Bidder (the “second round of bidding”). If in the second round of bidding, only one Technically Qualified Bidder matches the Lowest Bidder, it shall be the Selected Bidder. If two or more Technically Qualified Bidders match the said Lowest Bidder in the second round of bidding, then the Technically Qualified Bidder whose Financial Quote was lower as compared to the other Bidder(s) in the first round of bidding shall be the Selected Bidder. For example, if the third and fifth Lowest Qualified Bidders in the first round of bidding offer to match the said Lowest Bidder in the second round of bidding, the said third Lowest Qualified Bidder shall be the Selected Bidder. 3.6.5. In the event that no Technically Qualified Bidder offers to match the Lowest Bidder in the second round of bidding as specified in Clause 3.6.4 (b), the Authority may, in its discretion, annul the Bidding Process.

Annexure referred to in the reply to Part (b) of Unstarred Question No. 672 in the Lok Sabha on 22.07.2026.

Hub & Spoke Phase-I DBFOT Model							
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
1	Katihar	Bihar	DBFOT	50000	26.04.2022	Adani Agri Logistics Ltd.	Project-I
2	FSD Gonda	Uttar Pradesh	DBFOT	100000	26.04.2022	Adani Agri Logistics Ltd.	
3	Sandila	Uttar Pradesh	DBFOT	75000	26.04.2022	Adani Agri Logistics Ltd.	
4	FSD Chandari	Uttar Pradesh	DBFOT	125000	26.04.2022	Adani Agri Logistics Ltd.	
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
1	FSD Gandhidham	Gujarat	DBFOT	37500	26.04.2022	KCC Infra Pvt Ltd	Project-II
2	FSD Wadhvan	Gujarat	DBFOT	25000	26.04.2022	KCC Infra Pvt Ltd	
3	FSD Wankaner	Gujarat	DBFOT	25000	26.04.2022	KCC Infra Pvt Ltd	
4	FSD Borivali	Maharashtra	DBFOT	125000	26.04.2022	KCC Infra Pvt Ltd	
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
1	FSD Roza	Uttar Pradesh	DBFOT	50000	26.04.2022	Marathon Realty Pvt Ltd.	Project-III
2	Lalpur	Uttar Pradesh	DBFOT	100000	26.04.2022	Marathon Realty Pvt Ltd.	
3	FSD Khurja	Uttar Pradesh	DBFOT	50000	26.04.2022	Marathon Realty Pvt Ltd.	
4	FSD Dhamora	Uttar Pradesh	DBFOT	25000	26.04.2022	Marathon Realty Pvt Ltd.	
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
1	BG Malout	Punjab	DBFOT	150000	26.04.2022	Leap India Food & Logistics Limited	Project-IV
2	CAP Alwar	Rajasthan	DBFOT	75000	26.04.2022	Leap India Food & Logistics Limited	
Grand Total				10,12,500			

Hub & Spoke Phase-I DBFOO Model							
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
1	Dirba	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	Project-I
2	Khanauri	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
3	Patiala	Punjab	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
4	Samana	Punjab	DBFOO	75,000	21.06.2022	Adani Agri Logistics Ltd.	
5	Patran	Punjab	DBFOO	75,000	21.06.2022	Adani Agri Logistics Ltd.	
6	Mehalkalan	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	
7	Sehna	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
8	Tapa	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	

9	Dhanaula	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
10	Jaitho	Punjab	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
11	Faridkot	Punjab	DBFOO	75,000	21.06.2022	Adani Agri Logistics Ltd.	
12	Sadiq	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
13	Payal	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
14	Macchiwara	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	
15	Khanna	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	
16	Ludhiana	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
17	Bariwala	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
18	Killanwali	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	
19	Panniwala	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
20	Mehrajwala	Punjab	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
21	Muktsar	Punjab	DBFOO	1,00,000	21.06.2022	Adani Agri Logistics Ltd.	
22	Bhaliana	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	
23	Gidderbaha	Punjab	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
24	Abohar	Punjab	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
25	Dhuri	Punjab	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
26	Moonak	Punjab	DBFOO	37,500	21.06.2022	Adani Agri Logistics Ltd.	
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
27	Purnea	Bihar	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	Project-II
28	Araria	Bihar	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
29	Darbhanga	Bihar	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
30	Samastipur	Bihar	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
31	Begusarai	Bihar	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
32	Kishanganj	Bihar	DBFOO	50,000	21.06.2022	Adani Agri Logistics Ltd.	
33	Sitapur	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
34	Lakhimpur	Uttar Pradesh	DBFOO	50000	21.06.2022	Adani Agri Logistics Ltd.	
35	Bahraich	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
36	Sultanpur	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
37	Amethi	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
38	Auraiya	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
39	Balrampur	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
40	Kanpur Dehat	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	

41	Ambedkar Nagar	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
42	Farukkabad	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
43	Raibareilly	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
44	Shrawasti	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
45	Sambhal	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
46	Badayun	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
47	Unnao	Uttar Pradesh	DBFOO	25000	21.06.2022	Adani Agri Logistics Ltd.	
48	Malda	West Bengal	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
S. No.	Location	State	Mode	Capacity (MTs)	Date of Tender	Name of Bidder	Bundle
49	Banaskantha	Gujarat	DBFOO	62,500	21.06.2022	Adani Agri Logistics Ltd.	Project-III
50	Assandh	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
51	Gharaunda	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
52	Samalkhan	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
53	Gohana	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
54	Pilukhera	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
55	Uchana	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
56	Safidon	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
57	Fatehabad	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
58	Ratia	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
59	Bhuna	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
60	Palwal	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
61	Hodal	Haryana	DBFOO	25,000	21.06.2022	Adani Agri Logistics Ltd.	
62	Kathua	Jammu	DBFOO	75000	21.06.2022	Adani Agri Logistics Ltd.	
63	Ujjain	Madhya Pradesh	DBFOO	75000	21.06.2022	Adani Agri Logistics Ltd.	
64	Dhar	Madhya Pradesh	DBFOO	50000	21.06.2022	Adani Agri Logistics Ltd.	
65	Guna	Madhya Pradesh	DBFOO	50000	21.06.2022	Adani Agri Logistics Ltd.	
66	Damoh	Madhya Pradesh	DBFOO	50000	21.06.2022	Adani Agri Logistics Ltd.	
Grand Total				24,75,000			

Hub & Spoke Phase-II DBFOO Model							
Sl. No.	Location	Tender Name	Mode	Capacity (in MT)	Date of Tender	Name of Selected bidder	Bundle
1	Muzaffarpur	Bihar 1	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 1
2	Vaishali		DBFOO	25,000	18.09.2024		
3	Saran		DBFOO	25,000	18.09.2024		
4	Motihari	Bihar 2	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 2
5	Siwan		DBFOO	25,000	18.09.2024		
6	Mehsana	Gujarat 1	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 3
7	Bharuch		DBFOO	37,500	18.09.2024		
8	Anand		DBFOO	75,000	18.09.2024		
9	Narmada		DBFOO	25,000	18.09.2024		
10	Surat	Gujarat 2	DBFOO	1,00,000	18.09.2024	Sabina Arora	Project 4
11	Valsad		DBFOO	37,500	18.09.2024		
12	Navasari		DBFOO	37,500	18.09.2024		
13	Pune	Maharashtra 1 (Terminated)	DBFOO	1,00,000	18.09.2024	SAR Transport Systems Private Limited	Project 5
14	Jalgaon		DBFOO	75,000	18.09.2024		
15	Palghar		DBFOO	50,000	18.09.2024		
16	Aurangabad	Maharashtra 2 (Terminated)	DBFOO	75,000	18.09.2024	SAR Transport Systems Private Limited	Project 6
17	Nanded		DBFOO	50,000	18.09.2024		
18	Jalna		DBFOO	37,500	18.09.2024		
19	Between Bathinda & Rampuraphul	Punjab 1 (Terminated)	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 7
20	Bhuchchu		DBFOO	37,500	18.09.2024		
21	Maur		DBFOO	50,000	18.09.2024		
22	Goniana		DBFOO	50,000	18.09.2024		
23	Budhlada	Punjab 2	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 8
24	Mansa		DBFOO	25,000	18.09.2024		
25	Bhikhi		DBFOO	50,000	18.09.2024		
26	Sardulgarh		DBFOO	50,000	18.09.2024		
27	Bareta		DBFOO	25,000	18.09.2024		
28	Phillaur	Punjab 3	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 9
29	Dudhan		DBFOO	50,000	18.09.2024		
30	Muksar		DBFOO	50,000	18.09.2024		

31	Moga	Punjab 4	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 10
32	Shakot		DBFOO	25,000	18.09.2024		
33	Zira		DBFOO	50,000	18.09.2024		
34	Dharamkot		DBFOO	50,000	18.09.2024		
35	Sriganganagar	Rajasthan 1	DBFOO	50,000	18.09.2024	Sabina Arora	Project 11
36	Srivijaynagar		DBFOO	25,000	18.09.2024		
37	Hanumangarh Jn.		DBFOO	50,000	18.09.2024		
38	Sangaria		DBFOO	25,000	18.09.2024		
39	Jodhpur	Rajasthan 2	DBFOO	25,000	18.09.2024	Shri Karni Traders	Project 12
40	Udaipur		DBFOO	25,000	18.09.2024		
41	Rajsamand		DBFOO	25,000	18.09.2024		
42	Faizabad	Uttar Pradesh 1	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 13
43	Azamgarh		DBFOO	1,00,000	18.09.2024		
44	Mau		DBFOO	25,000	18.09.2024		
45	Prayagraj	Uttar Pradesh 2	DBFOO	1,00,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 14
46	Pratapgarh		DBFOO	50,000	18.09.2024		
47	Alipurduar	West Bengal 1	DBFOO	25,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 15
48	Coochbehar		DBFOO	50,000	18.09.2024		
49	Jangipur	West Bengal 2	DBFOO	75,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 16
50	Birbhum		DBFOO	25,000	18.09.2024		
51	East Burdwan		DBFOO	25,000	18.09.2024		
52	West Midnapur	West Bengal 3	DBFOO	50,000	18.09.2024	Leap India Food & Logistics Private Limited	Project 17
53	East Midnapur		DBFOO	50,000	18.09.2024		
54	Jhargram		DBFOO	25,000	18.09.2024		

Annexure referred to in the reply to Part (d) of Unstarred Question No. 672 in the Lok Sabha on 22.07.2026.

**STATUS OF ASSISTANT MANAGERS AND THEIR DUTIES AND RESPONSIBILITIES:
Manager(General/Depot/Accounts/Movt/QC)**

1. There has been a great deal of confusion about the status of Assistant Managers in the Food Corporation of India. They are, as per Staff Regulations, placed in Category II of the Corporation but on the grounds that they are not performing any supervisory duties, they have generally joined the unions as opposed to the staff associations. A plea has also been put forward that duties of Assistant Managers have never been clearly defined in the absence of which it is not possible to categorically assert that they perform largely supervisory functions.
2. Recently the management took up the question of defining the duties of Assistant Managers on the basis of work actually performed by them and this exercise has brought out in clear relief the fact that Assistant Managers are in fact the first level of management and function as front line Managers in the various cadres to which they are assigned. In fact, history reveals that the very creation of the post of Assistant Managers in the Corporation was the result of a conscious decision to make them front line Managers. When the Corporation was established, the creation of posts in the organisation and fixing of pay scales thereof had to take account of the scales and posts existing in the erstwhile Directorate of Food from which a large part of the Corporation staff was drawn and, by and large, the posts in the Corporation followed the Food Department pattern. However, there were two designations in the Regional Directorates of the Food Department in respect of which the Corporation deliberately made a departure. These were Office Superintendent and Godown Superintendent. These posts were in the Category III in the Food Directorate on the scale of Rs. 350-20-450-25-475 and Rs. 335-15-425 respectively. There was another post of Technical Officer in the scale of Rs. 325-15-475-EB-20-575 which was in Category II. In the Corporation, the designation of Assistant Manager in the Category II was created to include not only the Technical Officer but also the Godown and Office Superintendents in the scale of Rs. 350-25-500-30-620-40-700. Clearly, the intention was to raise the status of Godown/Office Superintendents and bring them up so as to give them greater responsibility as front line Managers. The spirit behind this decision was over the years, however, lost and it was frequently argued that merely because Superintendents of Category III, who could unionise, had now been brought in Category II did not mean that their right to unionise no longer existed. The fact that at this level the management considered it necessary to have its direct representative to supervise and conduct its operations and for this reason had provided the level with an officer of greater status and salary was not understood. That the post of Assistant Manager was made a selection post was also not given weightage.

3. Again, in the Corporation, there are two designations introduced for historical reasons in the managerial cadre mainly to fit Food Department Officers. These are the Senior Assistant Managers and the Senior Deputy Managers to correspond with the Assistant Director and the Joint Director. The management has already decided in favour of abolishing these designations. Once that happens, the responsibilities devolving on Assistant Managers would be far greater, leaving little room for doubt about their status as part of the management.
4. Against the above background and in line with the responsibilities discharged in the field, the duties and responsibilities of the Assistant Managers have been drawn up and may be seen in the enclosures.

The duties of Managers:

Generally, the duties and the powers enjoyed by the Assistant Managers are as under:

General (Applicable to all Assistant Managers irrespective of their Cadre):

1. The Assistant Managers are competent to grant casual leave to the employees working under them.
2. They make the performance appraisal of the Categories III and IV staff working under them.
3. They scrutinise the incoming and outgoing communications, distribute them with directives wherever required to personnel subordinate to them for action.
4. They have to allocate work to their subordinates and ensure proper coordination in their work.
5. They guide, and advise the personnel working in their sections.
6. They check registers and records maintained in the section to ensure proper maintenance.
7. Perform house-keeping functions such as estimating a section's inventory needs.
8. They ensure maintenance of up-to-date reference books, office orders, guard files etc.
9. They maintain disciplinary control over their subordinates – check attendance and ensure that due output is given by all concerned.

The duties and responsibilities of Assistant Managers in different Cadres:

Manager (Depot):

1. Supervisory charge of a Food Storage Depot.
2. To supervise, direct, guide, check and coordinate the work of operations, movement and office staff in the depot.
3. To exercise close control over all storage and movement operations with a view to reduce costs by avoiding demurrage, thefts and pilferage, storage losses etc.

4. To deal effectively with outside parties such as railways, transport contractors, labour contractors, fair price shop dealers and others.
5. To hold supervisory charge of the grain depot/depots as well as to supervise the maintenance/upkeep of all property of FCI at the Depot/Depots; undertake physical verification of stocks as per instructions.
6. To ensure timely and up-to-date submission of prescribed returns/information in respect of the depot to higher authorities and to ensure up-to-date maintenance of all registers pertaining to stock accounts.
7. To control and allot duties to departmental labour.
8. Such other duties as may be entrusted to them.

Manager (Movement)/(Claims):

1. To maintain liaison with the Railways at the appropriate level for sorting out all problems connected with the store.
2. To carry out inspections of depots in regard to filling of claims, maintenance of claims records and transfers of claims to Regional Office; gives guidance whenever required.
3. Is responsible for ensuring timely action with regard to the matters relating to the payment of freight charges, demurrage charges, siding agreements, revival of credit note facilities.
4. To arrange action in regard to linking of missing and unconnected wagons and arrange modification/withdrawal of the concerned missing wagon claims.
5. With the assistance of staff attached to him, to arrange, to maintain and submit the claims statistics, advises solution of Railways Claims/Commercial Policy problems in liaison with the Railways.
6. To ensure placing of indents by depot staff as per programme and to maintain contact with railways for supply of wagons and grant of clear Railway Receipts.
7. Such other duties as may be entrusted to them.

Manager (Quality Control) (in the depot):

1. To keep watch on condition of grain in storage and chalk out priority list for release of stocks being received in the depot from procurement Centres/Ports with particular reference to quality/specification.
2. To ensure that quality of stocks being released for public consumption from storage is well within PFA rules.
3. To ensure proper and timely treatment of stocks with chemicals with proper dosages.
4. Such other duties as may be entrusted to them.

Class Title: Assistant Grade-I (Depot)

Pay Scale: Rs. 225-10-235-15-430-20-550.

Characteristics of the Class: This is the senior most clerical grade requiring good knowledge and exercise of some judgement and initiative in the application of a limited variety of pertinent regulations, procedures and instructions relating to the subjects dealt with. The incumbent when working in the godowns, supervises and guides AG-II (D) and AG-III (D) attending the godowns, inspecting stocks and in preparing for and carrying out loading, unloading, weighing and stacking operations. When posted in District Offices, etc. the incumbents under the immediate/general supervision of Assistant Manager/higher officers perform a variety of clerical work including drafting letters, maintaining statistics in registers etc., collecting information from different Sections/Depots/Quality Inspectors under the Distt. office, preparing returns and statements to be submitted by the District office, posting entries in ledgers, linking and reconciling stock accounts, and other related work that may be assigned including duties listed for AG-II (D) and AG-III (D).

The lower range of duties of AG-I (D) overlaps with the higher range of duties of AG-II (D).

Typical Tasks:

1. Prepares, checks and reconciles various relevant records like weighment sheets, truck chit, convoy note, delivery memo, work slips, commodity register, stackwise register, daily diary, bin cards, daily, fortnightly and monthly issue and receipt reports, compiles stock accounts, conducts physical verification as per direction of DM/RM or any other authority competent for the purpose and submits them under his signature to the next higher authority.
2. Drafts letters to Railways, Regional or Zonal office, CPWD, private parties, technical staff etc., regarding matters relating to quality, maintenance of subsidiary cash book, monthly stock position statement and other Reports and Returns.
3. Arranges labour in emergency and obtains approval from District Manager, coordinates and supervises H&T work by contractors.
4. For hiring godowns, contacts parties, calculates storage capacity available and sends proposals for hiring.
5. Maintains close contact with the Railways to avoid wharfage, demurrage etc., arranges despatch documents in time to consignees.
6. Is responsible for upto 10,000 tonnes of foodgrains and also for the dead stock articles, gunny bags, equipment, etc. in his sheds.
7. In the godowns where he is incharge, is responsible for the custody of keys of the godown and for sealing the godown locks, maintaining the godown opening and closing registers duly signed daily by him.
8. Prepares Shipping Claims, Time Sheets and drafts correspondence.
9. When posted in the District Office, collects material from reports and returns received from Storage Depots/Quality Inspectors etc., enters relevant information in registers and compiles returns and statements.
10. When posted in the District Office, checks stock accounts statement received from storage depots, reconciles the same with the stock accounts maintained in the District Office, also checks storage loss/gain statements.
11. Checks Storage Bills, Reservation Bills, Handling and Transport Bills of Contractors and enters in relevant registers.
12. Performs other related work as may be assigned to him by his superiors.

Mode of Recruitment: Promotion 100%.

Experience: For promotees, 3 years as AG-II (Depot).

Class Title: Assistant Grade-II (Depot)

Pay Scale: Rs. 150-10-300.

Characteristics of the Class: This is the middle level clerical grade requiring some knowledge of a limited variety of pertinent regulations, procedures and instructions relating to the subjects dealt with, which can be learnt after some experience. The incumbents when working in the godowns supervise and guide AG-III (D) in attending the godowns, inspecting stocks and in preparing for and carrying out loading, unloading, weighing and stacking operations. When posted in District Offices etc., the incumbents under the immediate supervision of Assistant Manager/higher officers perform variety of clerical work like drafting routine letters, maintaining statistics in registers etc., collecting information from different Sections/Depots/Quality Inspectors under the District Office, preparing returns and statements to be submitted, posting entries in ledgers, linking and reconciling stock accounts and other related work that may be assigned including duties listed for AG-I (D) and AG-III (D).

The lower range of duties of AG-II (D) overlaps with the higher range of duties of AG-III (D) and higher range of duties of AG-II (D) overlaps with the lower range of duties of AG-I (D).

Typical Tasks:

1. Prepares, checks and reconciles various relevant records like weighment sheets, truck chit, convoy note, delivery memo, work slips, commodity register, stackwise register, daily diary, bin cards, stock accounts, daily, fortnightly and monthly issue and receipt reports and miscellaneous accounts and submits them under his signature to AG-I (D), AM (D), DM etc., as the case may be.
2. Drafts routine letters to Railways, Regional or Zonal office, CPWD, private parties, technical staff regarding matters relating to quality, monthly stock position statement and other returns.
3. Assists his superiors in sealing the godown locks, maintaining godown daily opening and closing register, checking watchmen on duty, supervising cleaning and sweeping etc.

4. Prepares Shipping Claims, Time Sheets and drafts letters seeking/giving clarifications.
5. When posted in the District Office, collects material from reports and returns received from Storage Depots/Quality Inspectors etc., enters relevant information in registers and compiles returns and statements.
6. When posted in the District Office, checks stock account statements received from storage depots, reconciles the same with the stock accounts maintained in the District Office; also checks storage loss/gain statement.
7. Prepares daily, fortnightly and monthly issue and receipt reports.
8. Guides, directs and supervises labour gang, stitchers, sweepers and sifters in performing their duties.
9. Performs other related work as may be assigned to him by his superiors.

Mode of Recruitment: Promotion 100%.

Experience: For Promotees, 3 years as AG-III (Depot).

Class Title: Assistant Grade-III (Depot)

Pay Scale: Rs. 120-10-240.

Characteristics of the Class: This is the beginning level clerical grade involving the performance under close supervision of AM (Depot)/higher officers, of duties of routine and repetitive nature such as making entries in registers, despatch of mail, drafting simple letters, maintaining files of routine nature and other related work that can be readily learnt after a little or no job experience. The more difficult assignments normally to be assigned to AG-I (D) and AG-II (D) can also be required to be performed by this grade under some close and immediate supervision.

Typical Tasks:

1. Assists his superiors in sealing the godown locks, maintaining of godown daily opening and closing register, checking watchmen on duty, supervising cleaning and sweepings etc.
2. Attends to godown activities such as receipts, issues, physical verification of stock and dead accounts and reports; attends to loading, unloading, weighing and stacking operations and prepares the relevant records such as weighment sheets, convoy note, truck chit and delivery memo. Makes entries in the commodity register, stackwise register, daily diary and bin cards, and signs all papers prepared by him.
3. Prepares daily, fortnightly and monthly issue and receipt reports.
4. Maintains account of the dead-stock and miscellaneous articles.
5. 5. Guides, directs and supervises labour gangs, stitchers, sweepers and sifters in performing their duties.
6. Diaries and despatches dak.
7. Drafts simple letters and maintains files of routine nature.
8. Performs other related work as may be assigned to him by his superiors.

Method of Recruitment: Promotion of Shed Tallyman taken over from Food Department failing which; Direct 90%, Promotion 10% from Category IV employees who are matriculates.

Qualifications and Experience:

For Promotees : 3 years experience in Category IV.

For Direct Recruits : Graduation.

Class Title: Technical Assistant Grade-I

- **Pay Scale:** Rs. 225-10-275-15-430-20-550

Characteristics of the Class: The incumbent under the immediate/general supervision of Assistant Manager (QC)/higher officers, performs analysis of samples of foodgrains received and prepares analysis report and maintains record of samples received along with results of analysis, prepares statements and returns, and drafts letters relating to Quality Control and Laboratory Section and performs other related work that may be assigned including duties listed for TA Grade-II and TA Grade-III.

- The lower range of duties of Technical Assistant Grade-I overlaps with the higher range of duties of Technical Assistant Grade-II.

- **Typical Tasks:**

1. Checks samples of incoming and outgoing stocks and records analysis of the same and points out deviations detected from the specified standards, ensures that the stocks conforming to prescribed specifications are received/issued so as to avoid complaints.
2. Supervises/undertakes salvaging operations and disinfection of stocks as required and prepares advance programme for treatment of stocks.
3. Carries out analysis of foodgrains such as performing Iodine Test for determining the dehusk in Rice, checking the Length and Breadth Ratio on the gauge, checking moisture content, checking and studying various refractions as separated by the Pickers and other physical and chemical tests as may be prescribed from time to time.
4. Maintains records of damaged/substandard foodgrains, forwards samples to District/Regional Laboratory as per instructions.
5. Maintains records of chemicals and equipments received and issued and prepares indents for chemicals and equipment as per estimated requirements.
6. Maintains commodity-wise, grade-wise registers and enters therein the results of Periodical Inspection of stocks.

7. May be required to carry out surprise checks on the quality of foodgrains being procured and received in the Depots, etc. and assist in procurement operations.
8. Prepares various Returns and Statements prescribed to be submitted to District/Regional/Zonal/Head Offices.
9. Drafts letters on various subjects relating to Quality and Laboratory work dealt with in his section.
10. Performs others related work as may be assigned to him.

- **Mode of Recruitment:** Promotion 100%.
- **Qualification & Experience:** 3 years experience as Technical Assistant Grade-II.

Class Title: Technical Assistant Grade-II

Pay Scale: Rs. 150-10-300.

Characteristics of the Class:

The incumbent under the immediate supervision of AM(QC)/higher officers and under the lead of TA Grade-I, if available, performs analysis of samples of foodgrains received and prepares Analysis Report. Also maintains records of samples received along with results of analysis, prepares statements and returns, drafts letters relating to Quality Control and Laboratory Section, maintains record of equipments received and supplied, and prepares indents for additional equipments and chemicals required. The higher range of duties of Technical Assistant Grade-II overlaps with the lower range of duties of Technical Assistant Grade-I and the lower range of duties of Technical Assistant Grade-II overlaps with the higher range of duties of Technical Assistant Grade-III.

Typical Tasks:

1. Checks samples of incoming and outgoing stocks and records analysis of the same and points out deviations detected from the specified standards; ensures that the stocks conforming to prescribed specifications are received/issued so as to avoid complaints.
2. Carries out analysis of foodgrains such as performing Iodine Test for determining the dehusk in Rice, checking the Length and Breadth Ratio on the gauge, checking moisture content, checking and studying various refractions as separated by the Pickers and other physical and chemical tests as may be prescribed from time to time.

3. As and when required, weighs from the samples the required quantities for determining various refractions etc.
4. Draws samples and records/supervises/undertakes salvaging operations and disinfestation of stocks as required.
5. Under the guidance of Technical Assistant Grade-I/higher officers, makes entries in the Analysis Register of the sample received along with the result of analysis and prepares the Analysis Report.
6. May be required to undertake surprise checks on the quality of foodgrains being procured and received in the Depots and assist in procurement operations.
7. Performs other related work that may be assigned to him by his superiors.

Mode of Recruitment: 100% promotion, Failing which direct recruitment.

Qualifications and Experience: Degree in Science, preferably in Agriculture

- **For Promotees:** 3 years experience as Technical Assistant Grade-III
- **For Direct Recruits:** 3 years experience in the field.

Class Title: Technical Assistant Grade-III

Pay Scale: Rs. 120-10-240.

Characteristics of the Class:

This is the beginning level grade of Technical Assistants involving the performance under the close supervision of AM(QC)/higher officers and under the lead of TA Grade-I or TA Grade-II, simple tests relating to analysis of samples of foodgrains and preparation of analysis report. The incumbent may be required to perform various physical and chemical tests as may be prescribed from time to time and maintain record of samples received along with results of analysis, prepare statements and returns, maintain records of equipment received and supplied and perform other related work that may be assigned. The higher range of duties of TA Grade-III overlap with the lower range of duties of TA Grade-II.

Typical Tasks:

1. Receives various samples and enters in a register, gets the same arranged by Pickers in the sample room; may assist in preparing Analysis Report.
2. Checks maintenance of Reference Type Samples library arranged by the Pickers.
3. Carries out analysis of foodgrains such as performing Iodine Test for determining the dehusk in Rice, checking the Length and Breadth Ratio on the gauge, checking moisture content, checking and studying various refractions as separated by the Pickers and other physical and chemical tests as may be prescribed from time to time.
4. Collects data for returns and statements.
5. Checks quality of foodgrains at the time of receipt and issue.
6. Assists in surprise checks.
7. Assists in procurement of foodgrains from mandies as well as taking over of staff from State Governments from Central pool.
8. Performs other related work that may be assigned to him.

Mode of Recruitment: 100% direct.

Qualifications: Degree in Science, preferably in Agriculture.

Class Title: Assistant Grade-I (Movt.)

Pay Scale: Rs. 225-10-235-15-430-20-550.

Characteristics of the Class:

This is the senior most clerical grade requiring knowledge of Railway operations and commercial operations and exercise of some judgement and initiative in the application of a limited variety of pertinent regulations, procedures and instructions relating to the subjects dealt with. The incumbents, under the immediate/general supervision of Assistant Manager/higher officers, maintain contacts with Railway officials on different matters relating to movement operations, execution of movement plans, claims etc. and maintain statistics and draft letters to Railways, other officers of FCI etc. on such matters.

Typical Tasks:

1. Prefers claims against Railways for losses incurred by FCI and drafts correspondence relating to the same.
2. As required by Assistant Manager/higher officers maintains contacts with Railway officers for movement of foodgrains, waiver of restrictions on traffic, diversion, changes in destination, defective railway receipts, missing wagons and other matters connected with movement; drafts letters to Railways, Regional Office, etc., on such matters.
3. Maintains registers showing statistics of Region/State-wise loading, despatch, receipts and off-take of foodgrains, pending Railways Claims, etc. and drafts reports and returns to be submitted to higher officers.
4. Performs other related work as may be assigned to him by his superiors.

Mode of Recruitment: 50% promotion, 50% transfer on deputation.

Experience: For promotees, 3 years as Assistant Grade-II (D).
